

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UN-STARRED QUESTION NO. 2129
TO BE ANSWERED ON 21.12.2023

States penalized by NGT

2129. SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the States penalized by the National Green Tribunal (NGT) for non-implementation of Solid Waste and Sewage Treatment Plants; and
- (b) whether State Pollution Control Boards or the Central Pollution Control Board have carried out a study on the impacts of air pollution or water pollution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): The Solid Waste Management Rules, 2016, provide the statutory framework for solid waste management in the country. The National Green Tribunal in the matter related to Municipal Solid Waste Management Rules, 2016 and other environmental issues directed levy of environmental compensation on States and Union Territories through separate directions in order to address the acknowledged gaps in solid and liquid waste generation and treatment. The State/UT wise details on levy of Environmental Compensation is given at Annexure.

CPCB at present monitors water quality of aquatic resources at 4703 locations in 28 States and 8 Union Territories under National Water Quality Monitoring Programme (NWMP) covering surface, coastal and ground water locations in association with State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) on monthly/quarterly/ half- yearly/yearly basis. Accordingly, 311 polluted river stretches on 279 rivers in 30 States/ UTs have been identified based on indicator of organic pollution i.e. Biochemical Oxygen Demand (BOD) (3mg/L), by analysis of water quality data of 603 rivers on 1920 locations, for the years 2019 and 2021 (2020 being pandemic year was excluded). CPCB also undertakes monitoring under Ambient Air Quality Monitoring in association with State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) periodically. Under Ambient Air Quality Network, ambient air quality is monitored through a network of 1447 ambient air quality monitoring stations (516 continuous and 931 manual) covering 516 cities in 28 states and 7 UTs. CPCB also launched National Air Quality Index (AQI) in 2015.

Annexure

State/UT wise levy of environmental compensation for past violations by NGT

(Source: NGT order dated 18th May 2023 in OA 606/2018)

S No.	State/UT / date of NGT order	Total EC	Compensation amount levied/undertaking to ring fence
1	Andaman & Nicobar 29.09.2022	-	-
2	Andhra Pradesh 17.11.2022	1455 Crores	As per undertaking
3	Arunachal Pradesh 24.11.2022	200 Crores	As per direction
4	Assam 27.01.2023	1043 Crores	As per undertaking
5	Bihar 04.05.2023	4000 Crores	As per direction
6	Chandigarh 18.05.2023	282 Crores	As per undertaking
7	Chhattisgarh 31.03.2023	1000 Crores	As per undertaking
8	Dadra and Nagar-Haveli and Daman and Diu 11.05.2023	-	-
9	Delhi 16.02.2023	3132 Crores (Deducted 900 Cr but the same was not deposited, it be deposited with this amount)	As per direction
10	Goa 02.03.2023	-	-
11	Gujarat 23.02.2023	2100 Crores	As per undertaking
12	Haryana 20.04.2023	Statement given, No EC imposed (1124.64 crores will be made available as per Chief Secretary) NGT direction 1500 crores to be made available	As per direction
13	Himachal Pradesh 16.03.2023	50 Crores	As per undertaking
14	Jammu & Kashmir 20.10.2022	350 Crores	As per undertaking
15	Jharkhand 19.01.2023	1114 Crores	As per undertaking
16	Karnataka 13.10.2022	3400 Crores	As per direction

17	Kerala 1.12.2022	2343.18 Crores	As per undertaking
18	Ladakh 06.04.2023	30 Crores	As per undertaking
19	Lakshadweep 17.11.2022	-	-
20	Madhya Pradesh 10.11.2022	9688 Crores	As per undertaking
21	Maharashtra 08.09.2022	12000 Crore	As per direction
22	Manipur 01.12.2022	200 Crores	As per direction
23	Meghalaya 22.12.2022	234.05 Crores	As per undertaking
24	Mizoram 08.12.2022	50 Crores	As per undertaking
25	Nagaland 24.11.2022	200 Crores	As per direction
26	Odisha 27.01.2023	1152 Crores	As per undertaking
27	Puducherry 24.11.2022	178.92 Crores	As per undertaking
28	Punjab 22.09.2022	2180 Crores	As per direction
29	Rajasthan 15.09.2022	3000 Crores Stay ordered by SC in CIVIL APPEAL Diary No(s). 36830/2022 vide order dated 16.12.2022	As per direction
30	Sikkim 03.11.2022	50 Crores	As per undertaking
31	Tamil Nadu 17.11.2022	15,419.71 Crores	As per undertaking
32	Telangana 29.09.2022	3800 Crores	As per direction
33	Tripura 13.04.2023	382.5 Crores	As per undertaking
34	Uttar Pradesh 23.03.2023	5000 Crores	As per undertaking
35	Uttarakhand 11.05.2023	200 Crores	As per direction
36	West Bengal 01.09.2022	2980 + 366 = 3346 Cr (3500 Round off) Commitment given for 2400 Cr	As per direction
